

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

APPEAL NO. 218 OF 2016

Dated: 23rd March, 2018

**Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of :

Hindustan Petroleum Corporation Ltd.Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Mr. Manu Seshadri

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Counsel for the Respondent(s) : Mr. Rajinder Kaul
Mr. Sumit Kishore for R.1
Mr. Rajat Navet for R-2

ORDER

We have heard Mr. M.G. Ramachandran, learned counsel appearing on behalf of the appellant, Mr. Rajinder Kaul, learned counsel appearing on behalf of the respondent No.1 and Mr. Rajat Navet, learned counsel appearing on behalf of the respondent No.2.

The learned counsel Mr. M.G. Ramachandran, appearing on behalf of the appellant at the outset submits that now the Board is fully constituted officially and he is praying for submitting a consolidated representation for compliance of the order dated 04.08.2017 passed by this Tribunal within two weeks from today.

In the event, the Board is requested to consider the consolidated representation to be submitted by the appellant in compliance of the order dated 04.08.2017 passed by this Tribunal.

The submission is placed on record.

The learned counsel for the appellant is permitted to file detailed consolidated representation within two weeks as per the order dated 04.08.2017.

In the event, the Board is requested to consider the consolidated representation in light of the order dated 04.08.2017 and explore the amicable settlement, if possible, in accordance with law.

List the matter on **13th July, 2018.**

(Justice N. K. Patil)
Judicial Member

(B. N. Talukdar)
Technical Member (P&NG)

Bn/vg